

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

No. O.A. 350/00152/2021

Date of order: 12.5.2021

Present : Hon'ble Dr. Nandita Chatterjee, Administrative Member

Arun Kumar Dey,
 Son of Late Anadi Shankar Dey,
 Aged about 58 years,
 Working as Personnel Assistant, Malda Division,
 Head Office, residing at Aurobindu Complex,
 Puratuli Bundh Road, Post Office and District - Malda,
 Pin - 732 101.

..... Applicant.

-Versus-

1. Union of India,
 Through the Secretary,
 Ministry of Communication,
 Department of Post, Dak Bhawan,
 New Delhi -1.
2. The Chief Post Master General,
 Yogayog Bhawan, C.R. Avenue,
 Kolkata - 700012.
3. The Director of Postal Services,
 O/o the Postmaster General,
 North Bengal Region,
 Darjeeling,
 Siliguri - 734001.
4. The Sr. Superintendent of Post Offices,
 Malda Division, Malda
 Pin Code - 732101.

..... Respondents

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Mr. S. Paul, Counsel

ORDER(Oral)Dr. Nandita Chatterjee, Administrative Member:

The applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 praying for the following relief:-

- i) Charge sheet dated 08.08.2017 issued by respondent no. 4 cannot be sustained in the eye of law and therefore the same may be quashed.
- ii) Order of punishment dated 13.01.2020 issued by respondent no. 4 cannot be sustained and same may be quashed and to refund the amount recovered from the applicant."

2. Heard both Ld. Counsel, examined pleadings and documents on record.

This matter is taken up for disposal at the admission stage.

3. The applicant, who is working as Personal Assistant at Malda Head Office was proceeded against under CCS (CCA) Rules, 1965 and was finally penalized vide orders dated 13.1.2020 at Annexure A-2 to the O.A. resulting in a penalty of recovery of Rs. 12,02,400/- in 36 instalments. Being aggrieved thereupon, the applicant had preferred an appeal to the appellate authority on 12.2.2020 at Annexure A-3 to the O.A.

As such appeal remains pending, Ld. Counsel would urge a direction on the respondent authorities to dispose of such appeal in a time bound manner.

4. Ld. Counsel for the respondents would not object to disposal of the appeal in accordance with law.

5. Accordingly, without entering into the merits of the matter, and, with the consent of the parties, it is hereby directed that the addressee respondent authority or any other appropriate appellate authority shall dispose of the appeal, reportedly received on 12.2.2020, in accordance with law, and, within a



period of six weeks from the date of receipt of a copy of this order. The said authority shall convey his decision in the form of a reasoned and speaking order.

6. With these directions, the O.A. is disposed of. No costs.

(Dr. Nandita Chatterjee)
Administrative Member

SP